

List of Books, Reports, Articles and other literature on ADR, Mediation and Case Management available with the Law Commission of India

Books:

1. Federal Judicial Centre, **Manual for Litigation Management and Cost and Delay Reduction** (1992)
2. Steven W Hays and Cole Blease Graham, Jr. (eds.) **Handbook of Court Administration and Management**, Marcel Dekker. Inc (1993)
This book includes the following Articles:
Cole Blease Graham, Jr., “Reshaping the Courts: Traditions, Management Theories, and Political Realities”.
Sue R. Faerman, Laurie Newman DiPadova, and Robert E. Quinn, “Judicial Leadership in Court Management”.
William J. Pammer, Jr. and Judith A. Cramer, “Pygmalion in Judicial Responsibility: Toward a Management Ethos Among Judges”.
Steven W. Hays, “The Traditional Managers: Judges and Court Clerks”.
David J. Saari, Michael D. Planet, and Marcus W. Reinkensmeyer, “The Modern Court Managers: Who They Are and What They Do in the United States”.
Ronald M. Stout, Jr., “Unified Court Budgeting”.
Maureen M. Solomon, “Fundamental Issues in Caseflow Management”.
Susan L. Keilitz, “Alternative Dispute Resolution in the Courts”.
Theodore J. Fetter, “Planning for Court Management”.
Michael D. Planet, “Future Directions in the Practice of Court Management”.
3. Donna Stienstra and Thomas E. Willging, **Alternatives to Litigation: Do They have a Place in the Federal District Courts?** Federal Judicial Centre (1995)
4. Elizabeth Plapinger and Donna Stienstra, **ADR and Settlement in the Federal District Courts: A Sourcebook for Judges and Lawyers**, Federal Judicial Centre and CPR Institute for Dispute Resolution (1996)
5. Henry J Brown and Arthur L. Marriott, **ADR Principles and Practice** (2nd edn.), Sweet and Maxwell (in 2 Vol.) (1999)
6. Cathy A McCarthy and Tara Treacy (eds.), **The History of the Administrative Office of the United States Courts: Sixty Years of Service to the Federal Judiciary**, Administrative Office of the US Courts (2000)
7. Robert J. Niemic, Donna Stienstra and Randall E. Ravitz, **Guide to Judicial Management of Cases in ADR**, Federal Judicial Centre (2001)
8. National Alternative Dispute Resolution Advisory Council, **ADR Terminology: A Discussion Paper** (2002)

9. Federal Judicial Centre, **Background Papers of Mediation Skills Workshop For U.S. District And Magistrate Judges** (2002)
10. Lucille M. Ponte and Thomas D. Cavenagh, **Alternative Dispute Resolution in Business**, West (Chapters 6, 8 & 11)
- 11.

Reports

12. **Access to Justice – Chapter 5 of the Interim Report of Lord Woolf** (<http://www.lcd.gov.uk/civil/interim/chap5.htm>)
13. **Access to Justice – Final Report** (<http://www.lcd.gov.uk/civil/final/contents.htm>)
14. **Report of the Australian Law Reform Commission on ‘Judicial and Case Management’ (1996)** (<http://www.austlii.edu.au/au/other/alrc/publications/bp/3/management.html>)
15. Donna Stienstra, Molly Johnson, Patricia Lombard, **Report to the Judicial Conference Committee on Court Administration and Case Management**, Federal Judicial Centre (1997)
16. **Guidelines for Ensuring Fair and Effective Court – Annexed ADR: Attributes of a Well-Functioning ADR Program and Ethical Principles for ADR Neutrals; Report of the ADR Task Force of the Court Administration and Case Management Committee (December 1997)**

Articles

17. Daniel Marcus and Jeffrey M. Senger, “ADR and the Federal Government: Not Such Strange Bedfellows After All” (Vol.66) 2001 *Missouri Law Review* 709
18. David W. Rivkin, “ADR For Small and Medium-Sized Enterprises” (2000)
19. Donna Stienstra, “Core Issues to Address in Designing a Mediation Program”
20. Carlos G. Gregorio, “Case Management and Reform in the Administration of Justice in Latin America”
21. David Barker, “Remedies Outside the Court System”, <http://www.law.uts.edu.au/~davidb/bl-5a.html>
22. Jim Harrowell, “Dispute Resolution: A Critical Elements in Encouraging International Trade and Investment” 2002 (2) *Andhra Law Times (Journal)* 55
23. Ch. G. Krishna Murthy and K.V. Satyanarayana, “ADR and Arbitration Law in India”, *Chartered Secretary* (August 2002)
24. D.M. Popat, “Law of Arbitration and Alternative Dispute Resolution” *Chartered Secretary* (July 2002)

25. P.M. Bakshi, "Alternative Dispute Resolution" (Vol.1 Part 2) *Amity Law Review* 43
26. Stephen B. Goldberg, Frank E.A. Sander and Nancy H. Rogers, "Mandatory Arbitration of Statutory-Based Disputes" (Chapter 4), "Combining and Applying the Basic Processes" (Chapter 5) and "Courts and ADR" (Chapter 6) in **Dispute Resolution: Negotiation, Mediation, and Other Processes**, ASPEN Law & Business
27. Maureen A. Weston, "Checks on Participant Conduct in Compulsory ADR: Reconciling the Tension in the Need for Good-Faith Participation, Autonomy, and Confidentiality" (Vol.76) 2000-1, *Indiana Law Journal* 591
28. M.A. Sujan, "Accountability of an Arbitrator" AIR 2002 *Journal* 67
29. Justice Jitendra N. Bhatt, "A Round Table Justice Through Lok-Adalat (Peoples' Court) – A Vibrant ADR in India" 2001 (3) *Gujarat Law Herald (Journal)* 13
30. Sanhita Chakraborty, "Mediation: Effective alternative to dispute resolution" *Business Line* (Internet Edition) <http://www.blonnet.com/businessline/2001/07/02/stories/040220sa.htm>
31. Vichai Ariyanontaka, "Court-Annexed ADR in Thailand: A New Challenge"
32. Maria Bartoch, "Conception of Alternative Dispute Resolution in Russian Federation" maria_bartoch@hotmail.com
33. Doctor Carole Brown, "Family Mediation and Conciliation Counselling in the Family Court" (Australia) <http://www.familycourt.gov.au/papers/html/singapore.html>
34. National Association for Court Management, "Caseflow Management"
35. National Association for Court Management, "Core Competency Curriculum Guidelines: Caseflow Management" http://www.nacmnet.org/CCCG/cccg_3_corecompetency_cfm.html
36. The Hamlyn Lectures Forty-Fifth Series, "The Administration of Justice" (Chapter 4 on Alternative Dispute Resolution)
37. The British Columbia Arbitration & Mediation Institute, "ADR Rules & Procedures" http://www.ambic.org/adr_rules_and_procedures.html
38. West Virginia Human Rights Commission, "The Pre-Determination Conciliation Program" <http://www.state.wv.us/wvhrc/Pre-Determination%20Conc.htm>
39. Local Rules of the United States District Courts for the Southern and Eastern Districts of New York
40. Florida Rules of Civil Procedure (Mediation Rules) http://phonl.com/fl_law/rules/frcp/frcp1710.htm
41. Cumberland County: Child Custody Mediation Rules <http://www.aoc.state.nc.us/data/district12/ADR/CustodyMediation.html>
42. (Canadian) Civil Justice Reform Update (1999) http://www.cfcj-fcjc.org/issue_2/n2-upd.htm

43. (New Zealand) ADR Committee etc. <http://www.wellaw.co.nz/Committee.htm>
44. Wally Warfield, “Can you explain the difference between conciliation and mediation?” (Interview) http://www.colorado.edu/conflict/civil_rights/topics/1950.html
45. Kansas Judicial Branch Rules Adopted by the Supreme Court Rules Relating to Mediation <http://www.kscourts.org/ctruls/adrruls.htm>
46. Mediation Rules of the Provincial Court of the Province of Alberta (Canada) <http://www.canlii.org/ab/regu/ra/200207/alta.reg.271-97/whole.html>
47. State Court ADR Rules (US) http://www.ncsc.dni.us/KMO/Topics/ADR/FAQs/ADR_St_Ct_Rules.htm
48. Kansas Court-Annexed Mediation Rules <http://www.co.winnebago.itus/trialct/Lr1/indeul.html>
49. Kuala Lumpur Regional Centre for Arbitration, Rules for Conciliation/ Mediation <http://www.klrca.org/rulecon/>
50. UNCITRAL Conciliation Rules, 1980 <http://www.jus.uio.no/lm/un.conciliation.rules.1980/>
51. Commonwealth Mediation and Arbitration Rules <http://www.commonwealthmediation.com/rules.htm>